

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)

ORIGINAL APPLICATION NO.97/2022

Kamal Tiwari

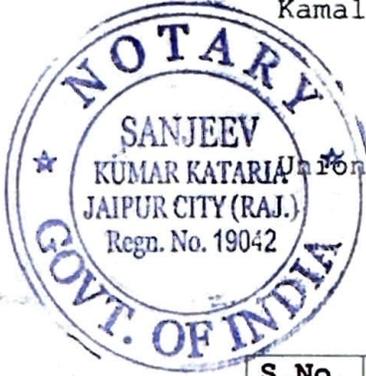
...Applicant

Versus

Union of India & Ors.

...Respondents

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Counsel for the RSPCB


(Arvind Soni)

Advocate

ATTESTED

**NOTARY PUBLIC
JAIPUR (RAJ)**

11 JUL 2024

2.

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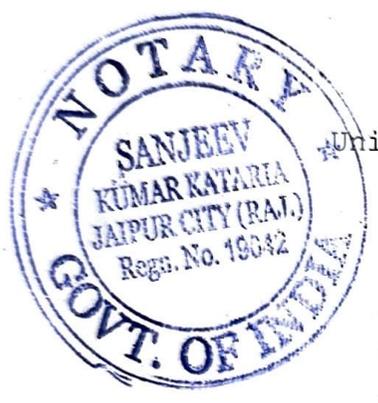
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COMPLIANCE/ACTION TAKEN REPORT OF THE
DIRECTION GIVEN BY THE HON'BLE TRIBUNAL
VIDE ORDER DATED 04.04.2024 ON BEHALF OF
RAJASTHAN STATE POLLUTION CONTROL BOARD.

MAY IT PLEASE YOUR HONOUR:

The humble respondent (Rajasthan State
Pollution Control Board) is most humbly submitted
this Compliance/Action Taken Report as per
direction given by the Hon'ble Tribunal vide
Order dated 04.04.2024

1. That the Hon'ble Tribunal has passed
directions vide Order dated 04.04.2024 which
inter-alia says as under:

am

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11 JUL 2024

"6. State PCB is directed to take necessary action according to law and further action against the violating units where It has been submitted that 79 units were found operating without consent of State PCB. Further action taken report be filed within three weeks."



2. That in pursuance to aforesaid Order, the Rajasthan State Pollution Control Board (herein after referred as "RSPCB") surveyed Industrial units and during the survey, 79 units found operated without consent from the RSPCB, Therefore, directions under section 31(A) of The Air Act, 1981 and 33(A) of The Water Act, 1974 were issued to these units. Thereafter, on further deliberation and after ensuring compliance of the environmental rules, direction in respect of 70 units have been revoked/Ceased to remain in force.
3. That, in addition to aforesaid 70 units, 3 units have applied/initiated the application for consent from the RSPCB. The applications being examined and disposed of on merits of individual case. Further electricity connection of remaining six units stands disconnected till the compliance of environmental laws by these units.

and

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JAIPUR (RAJ.)**

11.1 JUL 2024

PRAYER

In view of the above, it is submitted that the Compliance/Action Taken Report on behalf of Rajasthan State Pollution Control Board may kindly be taken on record.



Vijay Sharma

RO, RSPCB, Jaipur (North)

Through his Counsel:



(Arvind Soni)

Advocate



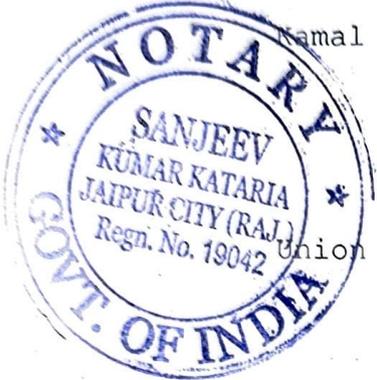
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AFFIDAVIT

I, Vijay Sharma, S/o Late Shri Krishna Kumar Sharma, Aged about 52 years, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North), Rajasthan, do hereby solemnly affirm on oath as under:

1. That I am the Regional Officer for Rajasthan State Pollution Control Board, Jaipur (North) and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That the contents of the Compliance/Action Taken Report has been drafted on my instructions and the same are true and correct to the best of my knowledge and belief and no material fact has been concealed or suppressed.

DEPONENT

VERIFICATION

I, the above named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on 11th July, 2023 at Jaipur (Rajasthan)

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.)

DEPONENT

11 JUL 2024